

remedy the deficiencies witnessed in the implementation of the Act ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) to (c) It has been reported that since scheduled castes and scheduled tribes constitute the majority of agricultural labourers, the Commission for Scheduled Castes and Scheduled Tribes had desired that a study should be conducted to find out whether the Minimum Wages Act was being actually implemented and whether the wages were sufficient to maintain their families. A sample study was carried out accordingly by a Research officer in two districts for Tamil Nadu. The study has revealed certain deficiencies in the administration of the Minimum Wages Act. The Government of Tamil Nadu being the appropriate Government concerned in the matter the report is being referred to that Government for necessary action.

Representation against Hindustan Lever and Lipton Deal

1613. SHRIMATI GEETA MUKHERJEE :

SHRI INDRAJIT GUPTA :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Clause 3 of the Memorandum of Association of Hindustan Lever Limited specifically provides for manufacture and dealing in articles of Food of all kinds including Vanaspati and other edible refined oils, etc. :

(b) whether the proposed transfer of the whole of the Food Division of Hindustan Lever Limited having an Annual Turnover of about Rs. 125 crores amounts to virtual deletion of the aforesaid object from the Memorandum of Association ;

(c) whether in view of the foregoing, the whole proposal of Hindustan Lever Limited is hit by the doctrine of ultra vires ;

(d) whether the Minister has received a representation against the proposed Hindustan Lever-Lipton deal ; and

(e) if so, the reaction of Government in this connection ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) Yes, Sir.

(b) and (c) An amendment including alteration, deletion or addition to the object clause of the Memorandum of Association of a company requires an application before Company Law Board—a quasi-judicial body—in terms of section 17 of the Companies ACT, 1956. No such application seems to have been made so far to the Board. The matter will be gone into by the Board as and when a statutory application is made to the Board. Retention of a particular field of activity in its object clause is entirely an internal matter of the company.

(d) and (e) The representation containing a resolution adopted by the General Body meeting of Hindustan Lever Mazdoor Sabha, Ghaziabad bearing on this subject has been passed on to the Minister by Shri Indrajit Gupta, M.P. vide his letter dated 17th June, 1983 and is under examination,

Setting up Bench of Gujarat High Court in Saurashtra

1614. SHRI RAMJIBHAI MAVANI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that any Committee or Commission has been appointed by Gujarat Government or Central Government on the issue of the demand for the establishment of a High Court bench at Saurashtra, South and North Gujarat ;

(b) whether any interim and final reports have been submitted by said Committee or Commission to Gujarat Govt and Central Government ; and

(c) if so, the details thereof and the action taken thereon ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : (a) No, Sir. However, the Government of Gujarat have intimated that they are taking steps to appoint a Commission in